GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION No. 4331
TO BE ANSWERED ON **29.03.2022**

DIGITAL LAND GRABBING

4331. SHRI P.V. MIDHUN REDDY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has taken measures to implement an enabling environment in the States for land titling, digitisation of land records and their unique identification for successful implementation of the proposed digitisation under Digital India Land Records Modernisation Programme (DILRMP) and if so, the details thereof;

(b) the number of agricultural land disputes pending in the country and the steps taken by the Government to settle the pending rights and update the land records post-resurvey; and

(c) the manner in which the Government proposes to tackle Digital Land Grabbing involving mass privatisation and financing of land and disregarding the socio-ecological function of such community and public lands?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI FAGGAN SINGH KULASTE)

(a to c) Digital India Land Records Modernization Programme (DILRMP) is being implemented as a Central Sector Scheme with effect from 1st April, 2016 with 100 % funding by the Centre. The objective of DILRMP is to develop a modern, comprehensive and transparent land record management system with the aim to develop an Integrated Land Information Management System which will inter alia: (i) improve real-time information on land; (ii) optimize use of land resources; (iii) benefit both landowners and prospectors; (iv) assist in policy and planning; (v) reduce land disputes; (vi) check fraudulent/benami transactions ; (vii) obviate need of physical visits to Revenue/Registration offices and (viii) enable sharing of information with various organization/agencies.

The major components of the scheme are (1) Computerization of Land Records (2) Computerization of Registration (3) Survey/resurvey (4) Modern record rooms (5) Training & capacity building (6) Project Management Unit (7) Computerization of Revenue Courts and their integration with land records (8) Consent-based integration of Aadhaar number with land record data base. As innovative features and initiatives of the programme, Unique Land Parcel Identification Number (ULPIN) to assign unique ID to a land parcel and National Generic Document Registration System (NGDRS) to provide a generic software for registration of deeds and documents have been rolled out in 14 and 13 States/UTs respectively.

As per entry no.18 and 45 of list II (State list) of the schedule VII to the Constitution 'Land' and 'its management' fall in the domain of states. Statistics with regard to number of agricultural land disputes are not centrally maintained by the Department.

Integration of Aadhaar Number with land records which has now been made a component of DILRMP and authentication of identity of executants of deeds /documents using Aadhaar, based on consent, will check impersonation, fraudulent transactions and land grabbing etc.

****